

**THE HIGH COURT OF JUDICATURE AT BOMBAY
ORDINARY ORIGINAL CIVIL JURISDICTION
COMPANY PETITION NO 28 OF 2012**

In the matter of Companies Act,
I of 1956;

And

In the matter of B.K.Paper Mills Limited
(In Liquidation)

SALE NOTICE

Pursuant to the orders of the Hon'ble High Court, Bombay dated 3.10.2018 passed on Company Application No.575 of 2010 in the matter of B. K. Paper Mills Limited (In Liquidation), offers are invited in sealed cover from the intending purchasers along with a Bank Draft / Pay Order towards EMD drawn in favour of the "Official Liquidator, High Court, Bombay" payable at Mumbai for the purchase of the immovable assets^{on} "as is where is and whatever there is basis" as per details given below :-

Lot No	Particulars of property	Description of Property	Date of Inspection	E.M.D.
1	Office No. 1318, 13 th floor, Dalamal Tower, Nariman Point, Mumbai 400 021	<u>Immovable Assets</u> Carpet Area 653.97 Sq.ft	17.10.2018 to 24.10.2018 between 11.00am to 3.00pm	Reserve Price: None EMD: 25% of the offer price.

The sealed cover shall be superscribed with the words "Offer for the immovable property of B. K. Paper Mills Limited (In Liquidation)" alongwith the address of the property. Such offer should reach the Official Liquidator High Court, Bombay at 5th Floor, Bank of India Building, M. G. Road, Fort, Mumbai – 400023 latest by **26.10.2018** till 4 p.m. All the offers will be opened on **31.10.2018** at 3 p.m. before the Hon'ble Company Judge, High Court, Bombay when the offeror either by self or through an authorized representative will be permitted to attend and participate in auction sale. The tenderors would be given an opportunity to have inter-se bidding among themselves to improve the offers / tenders. The Ex - directors, and the petitioner may also attend the sale proceedings, if they so desire for which, no separate notices will be issued. No offeror will be allowed to bid in the auction in the name of nominee / nominees.

The sale is subject to confirmation by the Hon'ble High Court, Bombay. In case of unsuccessful bidders, the Earnest Money Deposit will be refunded without any interest by cheque within a period of one month from the last date of receipt of tenders or within such time as the Hon'ble High Court, Bombay may direct.

This sale notice would be available on the websites of the Ministry of Corporate Affairs i.e. www.companyliquidator.gov.in, www.mca.gov.in, www.officialliquidatormumbai.com and also on the Website of the Hon'ble High Court, Bombay [i.e.www.bombayhighcourt.nic.in](http://www.bombayhighcourt.nic.in).

The terms and conditions of sale of the immovable & movable assets along with valuer's inventory can be obtained from the office of the undersigned during office hours on payment of Rs. 200/-.

Dated this 16th day of October, 2018

Sd/-
(P. Atchuta Ramaiah)
Official Liquidator,
High Court, Bombay.
5th Floor, Bank of India Building,
Mahatma Gandhi Road, Fort,
Mumbai - 400023
Tel: - 22675008, 22670024